

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 6/82-ALC4/2008 MEETING DATE : 06.05.2008

The Meeting No.06/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **06.05.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Jasbir singh, IA, Chemical Division, C&PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT.
4. Shri Shyam Lal, FTDO

At the outset, Committee observed that online agenda for a number of cases where Advance Licences have been issued prior to 2005 have been generated by the computer and Hqrs. file number pertain to year 2009. Representatives of Technical Authority present in the meeting informed that these cases have already been decided by the Committee earlier. It was also observed that agenda for cases where Advance Authorisation has been issued under para 4.7.1 of HBP 2004-2009 have also been generated whereas the same need not be referred to Norms Committee for ratification. (Case No.98/6/82-ALC4/2008 – M/S Cadila Healthcare Ltd. – Meeting No.6/820ALC4/2008.

Committee after deliberations decided to request NIC not to generate online agenda pertaining to Advance Licences issued prior to 1.4.2006 without specific request from RA or DES-III Division. They should also take necessary action so that the agenda for cases pertaining to para 4.7.1 are not generated by the Computer henceforth.

Case No.B-42	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.6/09	F.No.01/83/50/1173/AM08
Meeting Date: 06.05.2008	RLA F.No.07/24/40/433/AM08
Adv. Lic. No.0710053369 dated 14.09.2007	
Committee considered case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP.	
Committee decided to defer case for re-listing on 03.06.2008 for comments of Chemical Division.	

Case No.B-43	M/S Glenmark Pharmaceuticals Ltd.

Norms Committee Meeting No.6/09	F.No.01/82/50/1484/AM06
Meeting Date: 06.05.2008	RLA F.No.03/94/40/1347/AM06
Adv. Lic. No.0310372003 dated 17.03.2006	
Committee considered case as per agenda for ratification of norms for export product Cilazapril under para 4.7 of HBP.	
Committee decided to defer case for re-listing on 03.06.2008 for comments of PI Division.	

Case No.B-44	M/S Glenmark Pharmaceuticals Ltd.
Norms Committee Meeting No.6/09	F.No.01/82/162/285/AM08
Meeting Date: 06.05.2008	RLA F.No.03/24/40/178/AM03
Adv. Lic. No.0310295800 dated 07.10.2004	
Committee considered case as per agenda for ratification of norms for export product Cilazapril under para 4.7 of HBP.	
Committee decided to defer case for re-listing on 03.06.2008 for comments of PI Division.	

Case No.B-45	M/S Glenmark Pharmaceuticals Ltd.
Norms Committee Meeting No.6/09	F.No.01/82/50/1159/AM05
Meeting Date: 06.05.2008	RLA F.No.03/94/40/1482/AM05
Adv. Lic. No.0310295800 dated 07.10.2004	
Committee considered case as per agenda for ratification of norms for export product Cilazapril under para 4.7 of HBP.	
Committee decided to defer case for re-listing on 03.06.2008 for comments of PI Division.	

Case No.B-46	M/S Dalas Biotech Ltd.
Norms Committee Meeting No.6/09	F.No.01/82/50/307/AM08
Meeting Date: 06.05.2008	RLA F.No.05/24/40/659/AM08
Adv. Lic. No.0510212617 dated 27.11.2007	
Committee considered case as per agenda for enhancement in quantity of inputs under para 4.7 of HBP.	
Committee considered the case as per agenda and observed that as per data furnished by firm vide their letter dated 15.01.2008, the consumption of GCLE has come down. Further, norms have been fixed by comparison of All Industry data and there is no scope for enhancement in the quantity of inputs. Committee, therefore, decided to maintain status quo.	

Case No.B-47	M/S Shipla Medicare Ltd.			
Norms Committee Meeting No.6/09	F.No.01/83/50/1418/AM08			
Meeting Date: 06.05.2008	RLA F.No.07/24/40/420/AM08			
Adv. Lic. No.0710054000 dated 24.10.2007				
Committee considered case as per agenda for revision of norms for export product 7A, 7B Dioxy Cholanic Acid under para 4.7 of HBP.				
Committee in light of written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-Chem dated 24.04.2008 enclosed with agenda decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
7A, 7B Dioxy Cholanic Acid	1 Kg.	1.	3a 7a Dihydroxy 5B Cholan-24-OIC Acid Technical Grade	As per SION at Sl.No.A-3467
		2.	Sodium Metal	-do-
		3.	Sodium Bromate	-do-
		4.	Secondary Butanol	-do-
		5.	Methylene Chloride	1.82 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee. The earlier decision of Committee held on 20.11.2007 may be treated as withdrawn.

1	Case No.:1/6/82-ALC4/2008	Party Name:MANALI PETROCHEMICAL LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00084/AM09/	RLA File :04/24/040/00127/AM05/	Lic.No/Date:0410061064 04.08.2004	Defer Date:17.06.2008
	Decision :Committee considered case as per agenda for ratification of norms for export product Spicosolv-M (propylene Glycol Monomethyl Ether)(PGMME) under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 17.06.2008.			

--	--	--	--	--

2	Case No.:2/6/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00085/AM09/	RLA File :04/24/040/00125/AM05/	Lic.No/Date:0410061270 11.08.2004	Defer Date:17.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Ranitidine HCL/Base under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 17.06.2008.				

3	Case No.:3/6/82-ALC4/2008	Party Name:POLYOLEFINS RUBBER CHEMICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved													
	HQ File :01/82/050/00086/AM09/	RLA File :03/24/040/01919/AM05/	Lic.No/Date:0310305134 03.12.2004														
Decision : Committee considered case as per agenda for ratification of norms for export product Amino Benzo Trifluoride (Meta)/Meta Amino Benzo Trifluoride under para 4.7 of HBP. The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/81/2005/Ch.II signed on 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Meta Amino Benzo Trifluoride (Amino Benzo Trifluoride (Meta))</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Benzo Trichloride</td><td>1.760 kg/kg</td></tr> <tr> <td>2.</td><td>Fluorspar (Acid Grade)</td><td>1.460 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.					Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Meta Amino Benzo Trifluoride (Amino Benzo Trifluoride (Meta))	1 Kg.	1.	Benzo Trichloride	1.760 kg/kg	2.	Fluorspar (Acid Grade)	1.460 kg/kg
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product													
Meta Amino Benzo Trifluoride (Amino Benzo Trifluoride (Meta))	1 Kg.	1.	Benzo Trichloride	1.760 kg/kg													
		2.	Fluorspar (Acid Grade)	1.460 kg/kg													

4	Case No.:4/6/82-ALC4/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00087/AM09/	RLA File :03/24/040/02382/AM05/	Lic.No/Date:0310314823	

Decision : Committee considered case as per agenda for ratification of norms for export product Tris Tri Decyl Phosphite (TTDP) under para 4.7 of HBP.

The licence was issued in the year 2005 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/131/2003/Ch.III dated 16.04.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Tris Tri Decyl Phosphite	1 Kg.	1.	Yellow Phosphorous	0.050 kg/kg
		2.	Phenol	0.558 kg/kg
		3.	Tridecyl Alcohol	1.062 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

5	Case No.:9/14/83-ALC1/2005	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved										
	HQ File :01/83/050/00130/AM06/	RLA File :03/24/040/02889/AM05/	Lic.No/Date:0310333873 10.06.2005											
Decision : Committee considered case as per agenda for ratification of norms for export product Complete Tablets of 54mg each (8552X) under para 4.7 of HBP. The licence was issued in the year 2005 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/283/2008-PID dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td colspan="5"></td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										

Complete Tablets of 54 mg each	1 unit of 1000 tablets	1.	Clear lense pro-1.5mg i.e. subtilsin sorbital 0.5mg	0.00105 kg/unit
		2.	Extra fine granulated suger	0.5355 kg/unit
		3.	Aluminium Foil plain/laminated not exceeding 60 micron	0.31500 kg/unit
		4.	Pentafarm Alfoil T-PE laminated and PVDC Coated rigid PVC film	0.2100 kg/unit

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:5/6/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00088/AM09/	RLA File :04/24/040/00208/AM06/	Lic.No/Date:0410073089 05.08.2005	

Decision : Committee considered case as per agenda for ratification of norms for export product 10-Methoxy Imino Stilbene under para 4.7 of HBP.

The licence was issued in the year 2005 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of its earlier decision taken in its 21/82 meeting held on 25.09.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
10-Methoxy Iminostilbene	1 Kg.	1.	Iminostilbene Carbonyl Chloride	2.173 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

7	Case No.:6/6/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
---	---------------------------	--------------------------------------	---	-------------------------

HQ File :01/82/050/00089/AM09/

RLA File :03/94/040/00626/AM06/

Lic.No/Date:0310346273

06.09.2005

Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate under para 4.7 of HBP.

The licence was issued in the year 2005 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/297/2005-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Artesunate	1 Kg.	1.	Artemisinin	0.9259 kg/kg
		2.	Sodium borohydride	0.150 kg/kg
		3.	S.B. Toluene	2.13 kg/kg
		4.	Methanol	1.95 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

8

Case No.:7/6/82-ALC4/2008

Party Name:IPCA LABORATORIES LIMITED

Meet No/Date:6/82-ALC4/2008

Status:Case

06.05.2008

Approved

HQ File :01/82/050/00090/AM09/

RLA File :03/94/040/00604/AM06/

Lic.No/Date:0310346276

06.09.2005

Decision : Committee considered case as per agenda for ratification of norms for export product Morantel Citrate under para 4.7 of HBP.

The licence was issued in the year 2005 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/125/2005-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

	Morantel Citrate	1 Kg.	1.	3-Methyl Thiophene	0.330 kg/kg
			2.	Acetonitrile	0.180 kg/kg
			3.	Dimethyl Formamide	0.270 kg/kg
			4.	Citric acid	0.640 kg/kg
			5.	Ethylene dichloride	0.165 kg/kg
			6.	Isopropyl alcohol	0.225 kg/kg
			7.	Activated Carbon	0.052 kg/kg
			RA concerned may take further necessary action as per above decision of Norms committee.		

9	Case No.:8/6/82-ALC4/2008	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00091/AM09/	RLA File :04/24/040/00476/AM06/	Lic.No/Date:0410076814 06.12.2005	
	Decision : Committee considered case as per agenda for ratification of norms for export product Family First Aid Kit etc. under para 4.7 of HBP. Committee decided to transfer case to DES-V.			

10	Case No.:9/6/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved									
	HQ File :01/82/050/00092/AM09/	RLA File :03/94/040/01173/AM06/	Lic.No/Date:0310363524 17.01.2006										
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Carvedilol</td><td>1 Kg.</td><td>1.</td><td>Guaiacol</td><td>0.96 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Carvedilol	1 Kg.	1.	Guaiacol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Carvedilol	1 Kg.	1.	Guaiacol	0.96 kg/kg									

RA concerned may take further necessary action as per above decision of Norms committee.

11	Case No.:10/6/82-ALC4/2008	Party Name:M D CORPORATION	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00093/AM09/	RLA File :03/95/040/01314/AM06/	Lic.No/Date:0310367100 15.02.2006	Defer Date: 17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4,4 Cyclo hexylidendianilin under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33, end use of export product and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 17.06.2008.			

12	Case No.:73/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved																													
	HQ File :01/82/050/00156/AM09/	RLA File :08/24/040/00246/AM06/	Lic.No/Date:0810053992 16.02.2006																														
	Decision : Committee considered case as per agenda for ratification of norms for export product Simvastatin 5mg, 10mg, 20mg, 40mg and 80mg tablets under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/12/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Total Qty.</th></tr> </thead> <tbody> <tr> <td>Simvastatin 5 mg tablet</td><td>2984520 Nos</td><td>1.</td><td>Simvastatin</td><td>7958.67 kgs.</td></tr> <tr> <td>Simvastatin 10 mg tablet</td><td>27572230 Nos.</td><td>2.</td><td>Lactose anhydrous</td><td>60538.38 kgs.</td></tr> <tr> <td>Simvastatin 20 mg tablet</td><td>83056420 Nos.</td><td>3.</td><td>Citric acid</td><td>1170.394 kgs.</td></tr> <tr> <td>Simvastatin 40 mg tablet</td><td>79917370 Nos.</td><td>4.</td><td>Magnesium stearate</td><td>781.75 kgs.</td></tr> <tr> <td>Simvastatin 80 mg tablet</td><td>33176980 Nos.</td><td>5.</td><td>Bottles and Caps</td><td>As per packing policy</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Total Qty.	Simvastatin 5 mg tablet	2984520 Nos	1.	Simvastatin	7958.67 kgs.	Simvastatin 10 mg tablet	27572230 Nos.	2.	Lactose anhydrous	60538.38 kgs.	Simvastatin 20 mg tablet	83056420 Nos.	3.	Citric acid	1170.394 kgs.	Simvastatin 40 mg tablet	79917370 Nos.	4.	Magnesium stearate	781.75 kgs.	Simvastatin 80 mg tablet	33176980 Nos.	5.	Bottles and Caps
Export product	Export Qty.	Sl.No.	Import items	Total Qty.																													
Simvastatin 5 mg tablet	2984520 Nos	1.	Simvastatin	7958.67 kgs.																													
Simvastatin 10 mg tablet	27572230 Nos.	2.	Lactose anhydrous	60538.38 kgs.																													
Simvastatin 20 mg tablet	83056420 Nos.	3.	Citric acid	1170.394 kgs.																													
Simvastatin 40 mg tablet	79917370 Nos.	4.	Magnesium stearate	781.75 kgs.																													
Simvastatin 80 mg tablet	33176980 Nos.	5.	Bottles and Caps	As per packing policy																													

RA concerned may take further necessary action as per above decision of Norms committee.

13	Case No.:74/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00157/AM09/	RLA File :08/24/040/00264/AM06/	Lic.No/Date:0810054285 27.02.2006	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Paracetamol & Dextropropoxyphene Cap (400 & 30mg) under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 17.06.2008.			

14	Case No.:75/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved																		
	HQ File :01/82/050/00158/AM09/	RLA File :08/24/040/00268/AM06/	Lic.No/Date:0810054534 07.03.2006																			
	Decision : Committee considered case as per agenda for ratification of norms for export product Azathioprine 50mg Tablets under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/12/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Total Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="4">Azathioprine 50mg tablet</td><td rowspan="4">44881000 Nos.</td><td>1.</td><td>Azathioprine</td><td>2084.99 kgs.</td></tr> <tr> <td>2.</td><td>Lactose Monohydrate</td><td>4762.637 kgs.</td></tr> <tr> <td>3.</td><td>Corn Starch</td><td>817.62 kgs.</td></tr> <tr> <td>4.</td><td>Magnesium Stearate</td><td>81.76 kgs.</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Total Qty.	Azathioprine 50mg tablet	44881000 Nos.	1.	Azathioprine	2084.99 kgs.	2.	Lactose Monohydrate	4762.637 kgs.	3.	Corn Starch	817.62 kgs.	4.	Magnesium Stearate
Export product	Export Qty.	Sl.No.	Import items	Total Qty.																		
Azathioprine 50mg tablet	44881000 Nos.	1.	Azathioprine	2084.99 kgs.																		
		2.	Lactose Monohydrate	4762.637 kgs.																		
		3.	Corn Starch	817.62 kgs.																		
		4.	Magnesium Stearate	81.76 kgs.																		

		5.	Povidone K 30	143.08 kgs.
		6.	Crosmellose sodium	327.04 kgs.
		7.	Bottle & caps	As per packing policy
RA concerned may take further necessary action as per above decision of Norms committee.				

15	Case No.:76/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00159/AM09/	RLA File :08/24/040/00269/AM06/	Lic.No/Date:0810054536 07.03.2006	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Paroxetine 10mg, 20mg, 30mg and 40mg tablets under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 17.06.2008.			

16	Case No.:77/6/82-ALC4/2008		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:6/82-ALC4/2008 06.05.2008		Status:Case Approved	
	HQ File :01/82/050/00160/AM09/		RLA File :08/24/040/00297/AM06/		Lic.No/Date:0810055035 23.03.2006			
	Decision : Committee considered case as per agenda for ratification of norms for export product Meloxicam 7.5mg tablets under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/21/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed for 1 lakh tablets of 7.5 mg	Qty. allowed for 1 lakh tablets of 15 mg		

Meloxicam tablets 7.5 mg and 15mg	1 lakh Nos.	1.	Meloxicam BP	0.765 kg	1.53 kg
		2.	Lactose Monohydrate NF	3.025 kg	6.050 kg
		3.	Magnesium stearate	0.05 kg	0.10 kg
		4.	Povidone K 30 USP	0.15 kg	0.30 kg
		5.	Microcrystalline Cellulose (Avicel PH 101)	3.00 kg	6.00 kg
		6.	Cross povidone	0.70 kg	1.40 kg
		7.	Bottle & Caps	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms committee.

17	Case No.:78/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00161/AM09/	RLA File :08/24/040/00305/AM06/	Lic.No/Date:0810055194 27.03.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Haloperidol 0.5mg, 1mg, 2mg, 5mg,10mg and 20mg tablets under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/12/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Total Qty.
Haloperidol 0.5 mg tab.	4267600 Nos.	1.	Haloperidol	169.81 kgs.
Haloperidol 1 mg. tab.	6488600 Nos.	2.	Corn Starch	2616.77 kgs.
Haloperidol 2 mg tab.	5948200 Nos.	3.	Povidone K 30	209.67 kgs.
Haloperidol 5 mg. tab.	12582100 Nos.	4.	Calcium Stearate	69.880 kgs.
Haloperidol 10 mg tab.	7139000 Nos.			

Haloperidol 20 mg tab.	653200 Nos.	5.	Bottles & Caps	As per packing policy
RA concerned may take further necessary action as per above decision of Norms committee.				

18	Case No.:79/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved															
	HQ File :01/82/050/00162/AM09/	RLA File :08/24/040/00299/AM06/	Lic.No/Date:0810055261 29.03.2006																
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">Lamivudine</td><td rowspan="3">1 Kg.</td><td>1.</td><td>(1R,2S,5R)—Methyl-5(S)-Cytosin-1-YL-1,3-Oxathiolane,2R-Carboxylate</td><td>2.19 kg/kg</td></tr> <tr> <td>2.</td><td>Sodium Borohydride</td><td>0.8169 kg/kg</td></tr> <tr> <td>3.</td><td>Salicylic Acid</td><td>0.96 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Lamivudine	1 Kg.	1.	(1R,2S,5R)—Methyl-5(S)-Cytosin-1-YL-1,3-Oxathiolane,2R-Carboxylate	2.19 kg/kg	2.	Sodium Borohydride	0.8169 kg/kg	3.	Salicylic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
Lamivudine	1 Kg.	1.	(1R,2S,5R)—Methyl-5(S)-Cytosin-1-YL-1,3-Oxathiolane,2R-Carboxylate	2.19 kg/kg															
		2.	Sodium Borohydride	0.8169 kg/kg															
		3.	Salicylic Acid	0.96 kg/kg															

19	Case No.:80/6/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00163/AM09/	RLA File :08/24/040/00002/AM07/	Lic.No/Date:0810055581 07.04.2006	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			

Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer the matter to NIC for necessary action. Accordingly, case was deferred for 17.06.2008.

20

Case No.:81/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00164/AM09/	RLA File :08/24/040/00026/AM07/	Lic.No/Date:0810056035 01.05.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Metformin 500mg, 850mg and 1000mg tablets under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Qty in kg. for 1 million tablets

Export product	Export Qty.	Sl.No.	Import items	Qty allowed for 500mg	Qty. allowed for 850mg	Qty. allowed for 1000mg
Metformin tablets 500mg, 850 mg and 1000mg	1 million	1.	Metformin hcl	510.0	867.0	1020.0
		2.	Povidone K 90	34.50	58.641	69.0
		3.	Microcrystalline cellulose	27.0	45.90	54.0
		4.	Magnesium stearate	1.95	3.315	3.90
		5.	Hypermellose	23.95	40.715	47.90
		6.	Bottles & Caps(a) to (k)	As per packing policy		

RA concerned may take further necessary action as per above decision of Norms committee.

21	Case No.:82/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00165/AM09/	RLA File :08/24/040/00059/AM07/	Lic.No/Date:0810056772 30.05.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product trans-(-)-(3S,4R)-N-Methyl-3-(Hydroxymethyl)-4(4-Fluorophenyl)-Piperidine under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/21/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Trans-(-)-(3S,4R)-N-Methyl 3-(Hydroxy Methy-4-(4-Fluoro Phenyl) Piperidine	1 Kg.	1.	(+/-) Trans-4-(4-Fluoro Phenyl)-3-hydroxymethyl-N-Methyl Piperidine	2.827 kg/kg
		2.	Methylene chloride	8.50 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

22	Case No.:83/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00166/AM09/	RLA File :08/24/040/00063/AM07/	Lic.No/Date:0810056878 01.06.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Etoricoxib under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/21/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

Etoricoxib	1 Kg.	1.	Methyl 6-Methyl Nicotinate	0.95 kg/kg
		2.	Pot. T. Butoxide	0.45 kg/kg
		3.	Tetrahydrofuran	2.08 kg/kg
		4.	Methanol	1.74 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:84/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00167/AM09/	RLA File :08/24/040/00085/AM07/	Lic.No/Date:0810057893 10.07.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin 250mg and 500mg tablets under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

23 Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Azithromycin tablets 250mg	1 No.	1.	Azithromycin monohydrate (average water content NLT 5.0%)	268.42 mg/tablet
Azithromycin Tablet 500 mg	1 No.	1.	Azithromycin monohydrate (average water content NLT 5.0%)	536.84 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:85/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00168/AM09/	RLA File :08/24/040/00146/AM07/	Lic.No/Date:0810059285 05.09.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Isosorbide Dinitrate Tablets 5mg under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/263/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Isosorbide Dinitrate tablet 5mg	1 No.	1.	Diluted Isosorbide Dinitrate 40%-Lactose	12.75 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:86/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00169/AM09/	RLA File :08/24/040/00156/AM07/	Lic.No/Date:0810059339 07.09.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Doxazosin Tablets 2mg and 4mg under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/263/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 2mg tablet	Qty. allowed for 4 mg tablet
Doxazosin tablet 2mg and 4 mg	1 No.	1.	Doxazocin mesylate	2.42 mg/tablet	4.84 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

26	Case No.:87/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00170/AM09/	RLA File :08/24/040/00162/AM07/	Lic.No/Date:0810059348 07.09.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Tablets 250mg and 500mg under para 4.7 of HBP. Case has already been approved by NC in its 1/08 meeting held on 09.05.2007.			

27	Case No.:88/6/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00171/AM09/	RLA File :08/24/040/00178/AM07/	Lic.No/Date:0810060077 04.10.2006	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer the matter to NIC for necessary action. Accordingly, case was deferred for 17.06.2008.			

28	Case No.:579/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/01174/AM07/	RLA File :07/24/040/00449/AM07/	Lic.No/Date:0710047985 19.10.2006	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

29	Case No.:89/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00172/AM09/	RLA File :08/24/040/00220/AM07/	Lic.No/Date:0810060872 09.11.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Tablets 250mg under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.			

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Azithromycin tablets 250mg	1 No.	1.	Azithromycin monohydrate (average water content NLT 5.0%)	268.42 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:90/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00173/AM09/	RLA File :08/24/040/00248/AM07/	Lic.No/Date:0810061717 15.12.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Tablets 250mg and 500mg under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 250 mg tablet	Qty. allowed for 500 mg tablet
Azithromycin tablets 250mg and 500mg	1 No.	1.	Azithromycin monohydrate (average water content NLT 5.0%)	268.42 mg/tablet	536.84 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

31	Case No.:91/6/82-ALC4/2008	Party Name:NEXUS PHARMA CHEM PRIVATE	Meet No/Date:6/82-ALC4/2008	Status:Case
----	----------------------------	--------------------------------------	-----------------------------	-------------

		LIMITED	06.05.2008	Approved
	HQ File :01/82/050/00174/AM09/	RLA File :08/24/040/00317/AM07/	Lic.No/Date:0810062842 09.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Dexamethasone IP/BP 2005/USP 28 under para 4.7 of HBP. Case has already been approved by NC in its 25/08 meeting held on 23.10.2007.			

32	Case No.:92/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00175/AM09/	RLA File :08/24/040/00338/AM07/	Lic.No/Date:0810063278 28.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Tablets 250 and 500mg under para 4.7 of HBP. Case has already been approved by NC in its 4/08 meeting held on 30.05.2007.			

33	Case No.:93/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00176/AM09/	RLA File :08/24/040/00355/AM07/	Lic.No/Date:0810063496 09.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Atorvastatin Condesation Product Pharma Grade under para 4.7 of HBP. Case has already been approved by NC in its 17/08 meeting held on 28.08.2007.			

34	Case No.:94/6/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00177/AM09/	RLA File :08/24/040/00027/AM08/	Lic.No/Date:0810064612 04.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Carbetapentane Tannate under para 4.7 of HBP. Case has already been approved by NC in its 15/08 meeting held on 14.08.2007.			

35	Case No.:12/6/82-ALC4/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved																					
	HQ File :01/82/050/00095/AM09/	RLA File :03/95/040/00004/AM08/	Lic.No/Date:0310429886 18.05.2007																						
	Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Keto Acid (Min 98%) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/85/2006/Ch.II dated 27.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="5">Dibutyl Keto Acid (Min.98%)</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Disodium Hydrogen Ortho Phosphate</td><td>1.50 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes</td><td>0.220 kg/kg</td></tr> <tr> <td>3.</td><td>N Butyl Bromide</td><td>1.280 kg/kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>0.109 kg/kg</td></tr> <tr> <td>5.</td><td>Phthalic Anhydride</td><td>0.640 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Dibutyl Keto Acid (Min.98%)	1 Kg.	1.	Disodium Hydrogen Ortho Phosphate	1.50 kg/kg	2.	Caustic Soda Flakes	0.220 kg/kg	3.	N Butyl Bromide	1.280 kg/kg	4.	Toluene	0.109 kg/kg	5.	Phthalic Anhydride
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product																					
Dibutyl Keto Acid (Min.98%)	1 Kg.	1.	Disodium Hydrogen Ortho Phosphate	1.50 kg/kg																					
		2.	Caustic Soda Flakes	0.220 kg/kg																					
		3.	N Butyl Bromide	1.280 kg/kg																					
		4.	Toluene	0.109 kg/kg																					
		5.	Phthalic Anhydride	0.640 kg/kg																					

36	Case No.:11/6/82-ALC4/2008	Party Name:KDL BIOTECH LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00094/AM09/	RLA File :03/94/040/01409/AM07/	Lic.No/Date:0310429936 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate under para 4.7 of HBP. Case has already been approved by NC in its 10/08 meeting held on 10.07.2007.			

37	Case No.:13/6/82-ALC4/2008	Party Name:KDL BIOTECH LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00096/AM09/	RLA File :03/94/040/01430/AM07/	Lic.No/Date:0310429938 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefadroxil under para 4.7 of HBP. Case has already been approved by NC in its 15/08 meeting held on 14.08.2007.			

38	Case No.:14/6/82-ALC4/2008	Party Name:KDL BIOTECH LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00097/AM09/	RLA File :03/94/040/01458/AM07/	Lic.No/Date:0310429941 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin Trihydrate under para 4.7 of HBP. Case has already been approved by NC in its 10/08 meeting held on 10.07.2007.			

39	Case No.:15/6/82-ALC4/2008	Party Name:KDL BIOTECH LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00098/AM09/	RLA File :03/94/040/01419/AM07/	Lic.No/Date:0310429942 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cloxacillin Sodium under para 4.7 of HBP. Case has already been approved by NC in its 08/08 meeting held on 28.06.2007.			

40	Case No.:16/6/82-ALC4/2008	Party Name:KDL BIOTECH LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00099/AM09/	RLA File :03/94/040/01377/AM07/	Lic.No/Date:0310429952 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cloxacillin Sodium under para 4.7 of HBP. Case has already been approved by NC in its 08/08 meeting held on 28.06.2007.			

41	Case No.:17/6/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00100/AM09/	RLA File :03/94/040/00103/AM08/		Lic.No/Date:0310429954 21.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Tertiary Butyl Cyclohexyl under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/122/2003/Ch.II dated 18.10.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export	Sl.No.	Import items	Qty allowed per

	Quantity			unit of export product
Para Tertiary Butyl Cyclohexyl Acetate (Cis Isomer content 70% min.)	1 Kg.	1.	Para Tertiary butyl Phenol	0.910 kg/kg
		2.	Acetic Acid	0.650 kg/kg
		3.	5% Rhodium on Alumina Catalyst	0.00042 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

42	Case No.:95/6/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00178/AM09/	RLA File :08/24/040/00005/AM08/	Lic.No/Date:0810064981 22.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cilostazol under para 4.7 of HBP. Case has already been approved by NC in its 11/08 meeting held on 17.07.2007.			

43	Case No.:96/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved															
	HQ File :01/82/050/00179/AM09/	RLA File :08/24/040/00269/AM07/	Lic.No/Date:0810064986 22.05.2007																
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="3">Lamivudine</td><td rowspan="3">1 Kg.</td><td>1.</td><td>(1R,2S,5R)—Menthyl-5(S)-Cytosin-1-YL-1,3-Oxathiolane,2R-Carboxylate</td><td>2.19 kg/kg</td></tr> <tr> <td>2.</td><td>Sodium Borohydride</td><td>0.8169 kg/kg</td></tr> <tr> <td>3.</td><td>Salicylic Acid</td><td>0.96 kg/kg</td></tr> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Lamivudine	1 Kg.	1.	(1R,2S,5R)—Menthyl-5(S)-Cytosin-1-YL-1,3-Oxathiolane,2R-Carboxylate	2.19 kg/kg	2.	Sodium Borohydride	0.8169 kg/kg	3.	Salicylic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
Lamivudine	1 Kg.	1.	(1R,2S,5R)—Menthyl-5(S)-Cytosin-1-YL-1,3-Oxathiolane,2R-Carboxylate	2.19 kg/kg															
		2.	Sodium Borohydride	0.8169 kg/kg															
		3.	Salicylic Acid	0.96 kg/kg															

RA concerned may take further necessary action as per above decision of Norms committee.

44	Case No.:670/24/83-ALC1/2007	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/00503/AM08/	RLA File :08/24/040/00049/AM08/	Lic.No/Date:0810065340 12.06.2007	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to matter to NIC for necessary action. Accordingly, case was deferred for 17.06.2008.			

45	Case No.:682/24/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Saligerm G-2 under para 4.7 of HBP. Committee observed that firm has been requested to furnish technical information vide C&PC letter No.14010/24/2006-Ch.II dated 02.05.2008. Committee, therefore, decided to await reply of firm. Accordingly case was deferred for re-listing on 17.06.2008.			

46	Case No.:97/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00180/AM09/	RLA File :08/24/040/00069/AM08/	Lic.No/Date:0810065436 18.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Gemcitabine for Injection under para 4.7 of HBP. Case has already been approved by NC in its 17/08 meeting held on 28.08.2007.			

47	Case No.:98/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00181/AM09/	RLA File :08/24/040/00074/AM08/	Lic.No/Date:0810065522 21.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Etoricoxib Pharma Grade under para 4.7 of HBP.			

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/21/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Etoricoxib	1 Kg.	1.	Methyl 6-Methyl Nicotinate	0.95 kg/kg
		2.	Pot. T. Butoxide	0.45 kg/kg
		3.	Tetrahydrofuran	2.08 kg/kg
		4.	Methanol	1.74 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:99/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00182/AM09/	RLA File :08/24/040/00083/AM08/	Lic.No/Date:0810065540 22.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Mebeverine Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/12/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

48

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Mebeverine Hcl	1 Kg.	1.	Veratric Acid	0.56 kg/kg
		2.	1-4 Dichlorobutane	0.84 kg/kg
		3.	Methanol	2.51 kg/kg
		4.	Toluene	1.57 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

49	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
----	-----------------------------	--	---	-------------------------

HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date:17.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 3,5-Di Methoxy-4-Hydroxy Benzamide (Syringamide) under para 4.7 of HBP. Committee observed that firm has declared that the end use of export product is in synthesis of Drug Intermediate while they have obtained IEM No.1170/SIA/IMO/2007 dated 13.04.2007 from Secretariat for Insustrial Assistance, Ministry of Commerce & Industry under broad description for manufacture of Other Fertilizers and Pesticides N.E.C. Committee, therefore, decided to seek clarification from firm. Accordingly, case was deferred for 17.06.2008.			

50	Case No.:100/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00183/AM09/	RLA File :08/24/040/00087/AM08/	Lic.No/Date:0810065592 26.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzonatate 100mg and 200mg Capsules under para 4.7 of HBP. Case has already been approved by NC in its 18/08 meeting held on 05.09.2007.			

52	Case No.:101/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00184/AM09/	RLA File :08/24/040/00091/AM08/	Lic.No/Date:0810065758 04.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol 3.125mg, 6.25mg, 12.5mg and 25mg tablets under para 4.7 of HBP. Case has already been approved by NC in its 22/08 meeting held on 04.10.2007.			

52	Case No.:102/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00185/AM09/	RLA File :08/24/040/00090/AM08/	Lic.No/Date:0810065759 04.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Atenolol 25mg, 50mg and 100mg tablets under para 4.7 of HBP.			

Case has already been approved by NC in its 22/08 meeting held on 04.10.2007.

53	Case No.:755/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved															
	HQ File :01/83/050/00685/AM08/	RLA File :09/24/040/00111/AM08/	Lic.No/Date:0910030800 06.07.2007																
	Decision : Committee considered case as per agenda for ratification of norms for export product Octyne-B/Octocrylene/2-Ethylhexyl 2-Cyano-3,3-Diphenylacrylate under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/84/2007/Ch.III dated 05.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">Octyne-B/Octocrylene/2-Ethylhexyl-2-Cyano-3,3-Diphenylacrylate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Benzophenone</td><td>0.896 kg/kg</td></tr> <tr> <td>2.</td><td>Ethyl Cyano Acetate</td><td>0.556 kg/kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.210 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Octyne-B/Octocrylene/2-Ethylhexyl-2-Cyano-3,3-Diphenylacrylate	1 Kg.	1.	Benzophenone	0.896 kg/kg	2.	Ethyl Cyano Acetate	0.556 kg/kg	3.	Methanol
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product															
Octyne-B/Octocrylene/2-Ethylhexyl-2-Cyano-3,3-Diphenylacrylate	1 Kg.	1.	Benzophenone	0.896 kg/kg															
		2.	Ethyl Cyano Acetate	0.556 kg/kg															
		3.	Methanol	0.210 kg/kg															

54	Case No.:784/24/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Rejected
	HQ File :01/83/050/00733/AM08/	RLA File :34/24/040/00073/AM08/	Lic.No/Date:3410019192 13.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product L(-)-Di-P-Toluoyl Tartaric Acid under para 4.7 of HBP. Case has already been rejected by NC in its 2/09 meeting held on 08.04.2008.			

55	Case No.:18/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00101/AM09/	RLA File :03/94/040/00412/AM08/	Lic.No/Date:0310437384 25.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Carbonylalanine under para 4.7 of			

HBP.

Case has already been approved by NC in its 22/08 meeting held on 04.10.2007.

56	Case No.:103/6/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00186/AM09/	RLA File :08/24/040/00110/AM08/	Lic.No/Date:0810066435 07.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cilostazol under para 4.7 of HBP. Case has already been approved by NC in its 22/08 meeting held on 04.10.2007.			

57	Case No.:104/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00187/AM09/	RLA File :08/24/040/00123/AM08/	Lic.No/Date:0810066581 14.08.2007	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Gemcitabine for Injection USP 200mg, 1000mg and 2000mg under para 4.7 of HBP. Committee decided to call for application alongwith details of import and export items, copy of Drug manufacturing Licence and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for re-listing on 17.06.2008.			

58	Case No.:105/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00188/AM09/	RLA File :08/24/040/00136/AM08/	Lic.No/Date:0810066915 30.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxyphenoxy)-Ethylamine Base under para 4.7 of HBP. Case has already been approved by NC in its 34/08 meeting held on 26.12.2007.			

59	Case No.:19/6/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00102/AM09/	RLA File :03/94/040/00590/AM08/	Lic.No/Date:0310442077 06.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Terbinafine Hydrochloride under para 4.7 of HBP.

Case has already been approved by NC in its 39/08 meeting held on 29.01.2008.

60	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

61	Case No.:106/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Rejected
	HQ File :01/82/050/00189/AM09/	RLA File :08/24/040/00147/AM08/	Lic.No/Date:0810067038 07.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Atorvastatin Condensation Product under para 4.7 of HBP. Committee decided to close the case as licence has been issued under adhoc norms fixed category under para 4.7.1 of HBP.			

62	Case No.:109/27/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved												
	HQ File :01/83/050/01183/AM08/	RLA File :17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007													
	Decision : Committee considered case as per agenda for ratification of norms for export product Product-AP-05 under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/115/2007/Ch.II dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Product-AP-05 containing 50% of Phosphated Ester of 2 ethyl</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2 ethyl Hexanol</td><td>0.365 kg/kg</td></tr> <tr> <td>2.</td><td>Phosphorous Pentoxide</td><td>0.135 kg/kg</td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Product-AP-05 containing 50% of Phosphated Ester of 2 ethyl	1 Kg.	1.	2 ethyl Hexanol	0.365 kg/kg	2.	Phosphorous Pentoxide
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product												
Product-AP-05 containing 50% of Phosphated Ester of 2 ethyl	1 Kg.	1.	2 ethyl Hexanol	0.365 kg/kg												
		2.	Phosphorous Pentoxide	0.135 kg/kg												

Hexanol (50%) 10% of Propylene Glycol 40% of Water	3.	Propylene Glycol	0.100 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.			

63	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 6-Chloro-2-Hexanone under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

64	Case No.:107/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00190/AM09/	RLA File :08/24/040/00158/AM08/	Lic.No/Date:0810067315 24.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Case has already been approved by NC in its 37/08 meeting held on 15.01.2008.			

65	Case No.:108/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00191/AM09/	RLA File :08/24/040/00159/AM08/	Lic.No/Date:0810067316 24.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Paroxetine Hcl under para 4.7 of HBP. Case has already been approved by NC in its 36/08 meeting held on 08.01.2008.			

66	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Amlodipine Tablets			

40/10mg, 80/10mg, 40/5mg, 80/4mg under para 4.7 of HBP.

Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for re-listing on 17.06.2008.

67	Case No.:30/29/83-ALC1/2007	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/01295/AM08/	RLA File :03/95/040/00611/AM08/	Lic.No/Date:0310445277 05.10.2007	Defer Date: 17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene Seleninic Anhydride 99.0% Purity Minimum under para 4.7 of HBP. Committee decided to call for end use of export product from firm. Accordingly, case was deferred for re-listing on 17.06.2008.			

68	Case No.:109/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00192/AM09/	RLA File :08/24/040/00175/AM08/	Lic.No/Date:0810067729 11.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzonatate 100mg and 200mg capsules under para 4.7 of HBP. Committee decided to close the case as licence has been issued under adhoc norms fixed category under para 4.7.1 of HBP.			

69	Case No.:20/6/82-ALC4/2008	Party Name:GOODWILL CHEMICAL INDUSTRIES	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved									
	HQ File :01/82/050/00103/AM09/	RLA File :03/94/040/00828/AM08/	Lic.No/Date:0310449739 08.11.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product 1:2:4 Trichlorobenzene under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/10/2007/Ch.II dated 15.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export									

				product
1,2,4 Trichloro Benzene	1 Kg.	1.	Mixed Trichloro Benzene containing 75% 1,2,4 Trichloro Benzene	1.47 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

70	Case No.:21/6/82-ALC4/2008	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved												
	HQ File :01/82/050/00104/AM09/	RLA File :03/94/040/00760/AM08/	Lic.No/Date:0310449745 08.11.2007													
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Nitro Phenol under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/186/2002/Ch.II dated 05.11.2002 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> <tr> <td rowspan="2">Paranitro Phenol</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Paranitro Chloro Benzene</td><td>1.26 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda</td><td>0.64 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Paranitro Phenol	1 Kg.	1.	Paranitro Chloro Benzene	1.26 kg/kg	2.	Caustic Soda
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product												
Paranitro Phenol	1 Kg.	1.	Paranitro Chloro Benzene	1.26 kg/kg												
		2.	Caustic Soda	0.64 kg/kg												

71	Case No.:22/6/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved				
	HQ File :01/82/050/00105/AM09/	RLA File :03/94/040/00156/AM08/	Lic.No/Date:0310449747 08.11.2007					
	Decision : Committee considered case as per agenda for ratification of norms for export product Protectol DA OR 2,4-Dichloro Benzyl Alcohol under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/106/2004/Ch.II 02.01.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export</th></tr> </table>				Export product	Export Quantity	Sl.No.	Import items
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export				

				product
2,4 Dichloro Benzyl Alcohol (Protectol DA)	1 Kg.	1.	2,4 Dichloro Benzyl Chloride	1.412 kg/kg
		2.	Caustic Soda	0.730 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

72	Case No.:23/6/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00106/AM09/	RLA File :03/94/040/00640/AM08/	Lic.No/Date:0310449749 08.11.2007	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,4-Dichloro Benzyl Cyanide under para 4.7 of HBP. Committee decided to call for a copy of application alongwith details of import and export and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for re-listing on 17.06.2008.			

73	Case No.:24/6/82-ALC4/2008	Party Name:NIRMAL QUALITY PRODUCT	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved									
	HQ File :01/82/050/00107/AM09/	RLA File :03/95/040/00744/AM08/	Lic.No/Date:0310449759 08.11.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Fumarate BP/USP under para 4.7 of HBP. Committee observed that a similar case has been approved in the past. It was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Ferrous Fumarate BP/USP</td><td>1 Kg.</td><td>1.</td><td>Fumaric Acid</td><td>0.769 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Ferrous Fumarate BP/USP	1 Kg.	1.	Fumaric Acid
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product									
Ferrous Fumarate BP/USP	1 Kg.	1.	Fumaric Acid	0.769 kg/kg									

74	Case No.:22/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2008	Status:Case
----	-----------------------------	---------------------------------------	-----------------------------	-------------

			06.05.2008	Deferred
	HQ File :01/83/050/01551/AM08/	RLA File :09/24/040/00332/AM08/	Lic.No/Date:0910032055 12.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy)Ethylamine under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

75	Case No.:27/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/01556/AM08/	RLA File :09/24/040/00358/AM08/	Lic.No/Date:0910032061 13.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

76	Case No.:1/38/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/01563/AM08/	RLA File :04/24/040/00281/AM08/	Lic.No/Date:0410092096 15.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (6-methoxy-1-oxoisindolin-2-yl)methyl Pivalate under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

77	Case No.:25/6/82-ALC4/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00108/AM09/	RLA File :03/94/040/00856/AM08/	Lic.No/Date:0310450849 20.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product O,O-Diethyl Phosphorodithioic Acid (Diethyl Acid) 92% under para 4.7 of HBP. Committee decided to call for a copy of application along with details of import and export items and technical details as per appendix 33 from RA/firm. Accordingly, case was deferred for 03.06.2008.			

78	Case No.:26/6/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00109/AM09/	RLA File :03/95/040/00753/AM08/	Lic.No/Date:0310450853 20.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propylene under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for his comments. Accordingly, case was deferred for 03.06.2008.			

79	Case No.:110/6/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00193/AM09/	RLA File :08/91/040/00413/AM08/	Lic.No/Date:0810068568 20.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bio Hyalur Ophthalmics Solution Bio Hyalur plus Ophthalmics Solution (Prefilled Syringe) under para 4.7 of HBP. Committee decided to forward a copy of application to Shri Shaish Kumar, IA, DIPP for his comments. Accordingly, case was deferred for 03.06.2008.			

80	Case No.:111/6/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00194/AM09/	RLA File :08/91/040/00412/AM08/	Lic.No/Date:0810068572 20.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydroxy Prophyl Methyl Cellulose Ophthalmic Solution (Prefilled Syringe) under para 4.7 of HBP. Committee decided to forward a copy of application to Shri Shaish Kumar, IA, DIPP for his comments. Accordingly, case was deferred for 03.06.2008.			

81	Case No.:112/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00195/AM09/	RLA File :08/24/040/00200/AM08/	Lic.No/Date:0810068584 21.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Atorvastatin Condensation under para 4.7 of HBP.			

Committee decided to close the case as licence has been issued under adhoc norms fixed category under para 4.7.1 of HBP.

Case No.:113/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00196/AM09/	RLA File :08/24/040/00203/AM08/	Lic.No/Date:0810068702 28.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Warfarin 1mg, 2mg, 2.5mg, 3mg, 4mg, 5mg, 6mg and 7.5mg tablets under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product:

Warfarin 1 mg, 2 mg, 2.5 mg, 3 mg, 4 mg, 5 mg, 6 mg, 7.5 mg, and 10 mg tablets.

For export of 1 million tablets (Qty. in kgs.)

Import items	For 1 mg tablet	For 2 mg tablet	For 2.5 mg tablet	For 3.0 mg tablet	For 4.0 mg tablet	For 5.0 mg tablet	For 6.0 mg tablet	For 7.5 mg tablet	For 10 mg tablet
Warfarin Sodium Clathrate USP	1.09	2.18	2.725	3.27	4.36	5.45	6.54	8.175	10.90
Hydroxypropyl cellulose	3.67	3.66	3.68	3.66	3.67	3.67	3.66	3.66	3.66
Lactose monohydrate	168.08	167.12	166.98	165.53	165.12	159.50	156.07	156.87	154.67
Magnesium Stearate	1.37	1.38	1.38	1.37	1.38	1.38	1.37	1.37	1.37
Items 5 to 8	As per packing policy								

RA concerned may take further necessary action as per above decision of Norms committee.

83	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro Adenosin Triacetate (2-FAST) under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

84	Case No.:114/6/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00197/AM09/	RLA File :08/24/040/00204/AM08/	Lic.No/Date:0810069008 17.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cilostazole under para 4.7 of HBP. Committee decided to close the case as licence has been issued under adhoc norms fixed category under para 4.7.1 of HBP.			

85

Case No.:115/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved		
HQ File :01/82/050/00198/AM09/	RLA File :08/24/040/00218/AM08/	Lic.No/Date:0810069070 18.12.2007			
Decision : Committee considered case as per agenda for ratification of norms for export product Azithomycin tablets 250 and 500mg under para 4.7 of HBP.					
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 250 mg tablet	Qty. allowed for 500mg tablet
Azithromycin tablets 250mg and 500 mg	1 No.	1.	Azithromycin monohydrate (average water content NLT 5.0%)	268.42 mg/tablet	536.84 mg/tablet
RA concerned may take further necessary action as per above decision of Norms committee.					

86	Case No.:37/6/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00120/AM09/	RLA File :03/95/040/00916/AM08/	Lic.No/Date:0310455865 31.12.2007	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stero Tipa 85 (Triisopropanolamine, Stero Tam 250 (Tallow Amine Ethoxylate and Stero EHDPP (Ethyl Hexyl Diphenyl Phosphate) under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

87	Case No.:33/6/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00116/AM09/	RLA File :03/95/040/00973/AM08/	Lic.No/Date:0310455972 01.01.2008	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triazine (CG-35-1597) under para 4.7 of HBP. Committee decided to call for end use of export product alongwith literature from firm. Accordingly, case was deferred for 17.06.2008.			

88	Case No.:44/6/82-ALC4/2008	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00127/AM09/	RLA File :03/95/040/00949/AM08/	Lic.No/Date:0310455883 01.01.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Chloro Benzamide Technical Grade Purity Minimum 99% under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

89	Case No.:42/6/82-ALC4/2008	Party Name:UMEDICA LABORATORIES PVT. LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00125/AM09/	RLA File :03/95/040/00893/AM08/	Lic.No/Date:0310456439 03.01.2008	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Ascorbate Granules 97% DC under para 4.7 of HBP. Committee decided to call for a copy of Drug Manufacturing Licence and a copy of Master Betch formula duly certified by Quality Control Incharge from firm. Accordingly, case was deferred for 17.06.2008.			

90	Case No.:39/6/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00122/AM09/	RLA File :03/95/040/01013/AM08/	Lic.No/Date:0310457610 14.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Fumarate USP under para 4.7 of HBP.			

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ferrous Fumarate USP	1 kg.	1.	Furmeric Acid	0.856 kg/kg
		2.	Soda Ash	0.944 kg/kg
		3.	Ferrous Sulphate	1.98 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

91	Case No.:40/6/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved												
	HQ File :01/82/050/00123/AM09/	RLA File :03/95/040/01004/AM08/	Lic.No/Date:0310457607 14.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product 2,4-Dichloro Aniline under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/154/2005/Ch.II dated 29.12.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="2">2,4-Dichloro Aniline</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Meta Dichloro Benzene</td><td>1.172 kg/kg</td></tr> <tr> <td>2.</td><td>Formic Acid</td><td>0.057 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2,4-Dichloro Aniline	1 Kg.	1.	Meta Dichloro Benzene	1.172 kg/kg	2.	Formic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
2,4-Dichloro Aniline	1 Kg.	1.	Meta Dichloro Benzene	1.172 kg/kg												
		2.	Formic Acid	0.057 kg/kg												

92	Case No.:43/6/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00126/AM09/	RLA File :03/95/040/00972/AM08/	Lic.No/Date:0310457605 14.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Amino Dimethyl Terphthalate under para 4.7 of HBP.			

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/77/2006/Ch.II dated 22.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
2-Amino Dimethyl Terphthalate	1 Kg.	1.	Dimethyl Terphthalate	1.260 kg/kg
		2.	Ortho Dichloro Benzene	0.980 kg/kg
		2.	Formic Acid	0.020 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

93	Case No.:137/6/82-ALC4/2008	Party Name: BAL PHARMA LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00220/AM09/	RLA File :07/24/040/00721/AM08/	Lic.No/Date:0710055464 16.01.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amiloride Hcl under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

94	Case No.:46/6/82-ALC4/2008	Party Name:RPG LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00129/AM09/	RLA File :03/95/040/01044/AM08/	Lic.No/Date:0310458873 23.01.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propanitheline Bromide under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

95	Case No.:45/6/82-ALC4/2008	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00128/AM09/	RLA File :03/95/040/01063/AM08/	Lic.No/Date:0310458996 24.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Veratrol 1,2 Dimethoxy Benzene (Purity Min.99%) under para 4.7 of HBP.			

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/64/2002/Ch.II dated 03.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Veratrol 1,2 Dimethoxy Benzene (Purity min:99%)	1 Kg.	1.	Catechol	0.948 kg/kg
		2.	Dimethyl sulphate	1.086 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

96	Case No.:116/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00199/AM09/	RLA File :08/24/040/00237/AM08/	Lic.No/Date:0810069780 24.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Metformin 500mg, 850mg and 1000mg tablets under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/73/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Qty in kg. for 1 million tablets

Export product	Export Qty.	Sl.No.	Import items	Qty allowed for 500mg	Qty. allowed for 850mg	Qty. allowed for 1000mg
Metformin tablets 500mg, 850 mg and 1000mg	1 million	1.	Metformin hcl	510.0	867.0	1020.0
		2.	Povidone K 90	34.50	58.641	69.0
		3.	Microcrystalline cellulose	27.0	45.90	54.0
		4.	Magnesium stearate	1.95	3.315	3.90
		5.	Hypermellose	23.95	40.715	79.90
		6.	Bottles & Caps	As per packing policy		

RA concerned may take further necessary action as per above decision of Norms committee.

97	Case No.:38/6/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00121/AM09/	RLA File :03/94/040/00957/AM08/	Lic.No/Date:0310459411 29.01.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, PC Division for his comments. Accordingly, case was deferred for 03.06.2008.			

98	Case No.:70/6/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00153/AM09/	RLA File :03/94/040/00942/AM08/	Lic.No/Date:0310459416 29.01.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Teritary Butyl Phenol under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

99	Case No.:36/6/82-ALC4/2008	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00119/AM09/	RLA File :03/95/040/01080/AM08/	Lic.No/Date:0310459552 30.01.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-[(3-Methyl-4-(2,2,2-Trifluoroethoxy)-Methyl)Thio]-1H-Benzimidazole under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

100	Case No.:28/6/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Rejected
	HQ File :01/82/050/00111/AM09/	RLA File :03/94/040/01080/AM08/	Lic.No/Date:0310459812 01.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Oxime Purified under para 4.7 of HBP.			

Committee in consultation with representative of PI Division present in meeting decided to close the case as item of import and export are same.

RA concerned may take further necessary action as per above decision of NC.

101	Case No.:31/6/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Rejected
	HQ File :01/82/050/00114/AM09/	RLA File :03/94/040/01081/AM08/	Lic.No/Date:0310459813 01.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Amine Purified under para 4.7 of HBP. Committee in consultation with representative of PI Division present in meeting decided to close the case as item of import and export are same. RA concerned may take further necessary action as per above decision of NC.			

102	Case No.:27/6/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00110/AM09/	RLA File :03/94/040/01099/AM08/	Lic.No/Date:0310459961 04.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15mg, 20mg, 30mg, 40mg Capsules, Lamivir S 30 and S 40 tablets under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

103	Case No.:35/6/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00118/AM09/	RLA File :03/95/040/01077/AM08/	Lic.No/Date:0310459943 04.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Surgical Suture Non Absorbable Braided Silk Suture BP/USP under para 4.7 of HBP. Committee decided to forward a copy of application to Shri Shaish Kumar, IA, DIPP for his comments. Accordingly, case was deferred for 03.06.2008.			

104	Case No.:30/6/82-ALC4/2008	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00113/AM09/	RLA File :03/94/040/01089/AM08/	Lic.No/Date:0310460106 05.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Vinobulin 300mcg/1500IU [RHO(D) Immune Globulin USP] (300mcg/vial) under para 4.7 of HBP. Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 03.06.2008.			

105	Case No.:29/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00112/AM09/	RLA File :03/94/040/01032/AM08/	Lic.No/Date:0310460255 06.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

106	Case No.:32/6/82-ALC4/2008	Party Name:KORES (INDIA) LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00115/AM09/	RLA File :03/94/040/01072/AM08/	Lic.No/Date:0310460250 06.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2(7 Theophylline Methyl) 1,3 Dioxolane under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

107	Case No.:34/6/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00117/AM09/	RLA File :03/95/040/01072/AM08/	Lic.No/Date:0310460234 06.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Bromo-4-Cyclohexylamino-Anthraquinone under para 4.7 of HBP.			

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/77/2006/Ch.II dated 29.11.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
1-Bromo 4-Cyclohexyl Amino Anthraquinone	1 Kg.	1.	1-Chloro Anthraquinone	1.080 kg/kg
		2.	Cyclohexyl Amine	1.518 kg/kg
		2.	Caustic Soda Flakes	0.160 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:41/6/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00124/AM09/	RLA File :03/95/040/01124/AM08/	Lic.No/Date:0310460661 12.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 3,5 Di-Iodo Salivlyic Acid under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/72/2005/Ch.II dated 16.01.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
3,5 Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg/kg
		2.	Crude Iodine	0.762 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:69/6/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00152/AM09/	RLA File :05/24/040/00856/AM08/	Lic.No/Date:0510216262 12.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Volini Gel Tubes of 30gm under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/136/2005-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Volini Gel 30 gm tube	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube

RA concerned may take further necessary action as per above decision of Norms committee.

110

Case No.:60/6/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00143/AM09/	RLA File :05/24/040/00863/AM08/	Lic.No/Date:0510216330 13.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product T-3811A05 Intermediate for Quinoline (Garenoxacin) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/110/2005-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
T-3811A05 Intermediate for Quinoloin (Garenoxacin) Ethyl 7-Bromo-1-Cyclopropyl-8-Difluoromethoxy)-4-OXO-1,4-Dihydro-3-Quinolinecarboxylate	1 Kg.	1.	3-Hydroxy Benzoic Acid	0.782 kg/kg
		2.	Liquid Bromine	1.653 kg/kg
		3.	Tertiary Butylamine	1.532 kg/kg
		4.	Toluene	4.88 kg/kg
		5.	Dimethyl Formamide	1.68 kg/kg
		6.	Cyclohexane	2.893 kg/kg
		7.	Ethyl 3,3 Dimethyl Acrylate	0.554 kg/kg
		8.	Trimethylamine	0.518 kg/kg
		9.	Cyclopropylamine	0.259 kg/kg

10.	Iso Propyl Alcohol	1.53 kg/kg
11.	Methanol	1.288 kg/kg
12.	Dimethyl Sulphoxide	5.749 kg/kg
13.	Acetone	2.041 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

111

Case No.:132/6/82-ALC4/2008	Party Name: BALAJI AMINES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved	
HQ File :01/82/050/00215/AM09/	RLA File :31/24/040/00255/AM08/	Lic.No/Date:3110032659 13.02.2008		
Decision : Committee considered case as per agenda for ratification of norms for export product N-Methyl-2-Pyrrolidone under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/51/2004/Ch.II dated 23.06.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
N-Methyl-2-Pyrrolidone	1 Kg.	1.	Methanol	0.377 kg/kg
		2.	Ammonia	0.164 kg/kg
		2.	Alumina Silica Catalyst	0.965 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

112	Case No.:52/6/82-ALC4/2008	Party Name: AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date: 6/82-ALC4/2008 06.05.2008	Status: Case Deferred
	HQ File :01/82/050/00135/AM09/	RLA File :31/24/040/00359/AM08/	Lic.No/Date: 3110032709 14.02.2008	Defer Date: 03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Maxinol-5200 Liquid form under para 4.7 of HBP.			
	Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

113	Case No.:121/6/82-ALC4/2008	Party Name:GARUDA CHEMICALS	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved									
	HQ File :01/82/050/00204/AM09/	RLA File :03/94/040/01095/AM08/	Lic.No/Date:0310460973 14.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Butyrate under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/148/2004/Ch.II dated 12.05.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> <tr> <td>Calcium Butyrate</td><td>1 Kg.</td><td>1.</td><td>Butyric Acid</td><td>0.788 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Calcium Butyrate	1 Kg.	1.	Butyric Acid
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product									
Calcium Butyrate	1 Kg.	1.	Butyric Acid	0.788 kg/kg									

114	Case No.:10/47/82-ALC4/2007	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00603/AM08/	RLA File :07/24/040/00781/AM08/	Lic.No/Date:0710055893 15.02.2008	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Artemether and Lumefantrine Tablets under para 4.7 of HBP. Committee decided to defer case for 17.06.2008 for comments of PI Division.			

115	Case No.:135/6/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved				
	HQ File :01/82/050/00218/AM09/	RLA File :31/24/040/00369/AM08/	Lic.No/Date:3110032737 18.02.2008					
	Decision : Committee considered case as per agenda for ratification of norms for export product Dimethyl Urea under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/51/2004/Ch.II dated 12.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export</th></tr> </table>				Export product	Export Quantity	Sl.No.	Import items
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export				

				product
Dimethyl Urea	1 Kg.	1.	Urea	0.718 kg/kg
		2.	Mono Methyl Amine	0.742 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

116	Case No.:136/6/82-ALC4/2008	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 6/82-ALC4/2008 06.05.2008	Status: Case Approved															
	HQ File :01/82/050/00219/AM09/	RLA File :31/24/040/00231/AM08/	Lic.No/Date: 3110032736 18.02.2008																
	Decision : Committee considered case as per agenda for ratification of norms for export product Diethylamino Ethanol under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/51/2004/Ch.III dated 27.10.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> <tr> <td rowspan="3">Diethyl Amino Ethanol</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Denatured Ethyl Alcohol</td><td>0.834 kg/kg</td></tr> <tr> <td>2.</td><td>Ammonia Anhydrous</td><td>0.154 kg/kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.395 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Diethyl Amino Ethanol	1 Kg.	1.	Denatured Ethyl Alcohol	0.834 kg/kg	2.	Ammonia Anhydrous	0.154 kg/kg	2.	Ethylene Oxide
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product															
Diethyl Amino Ethanol	1 Kg.	1.	Denatured Ethyl Alcohol	0.834 kg/kg															
		2.	Ammonia Anhydrous	0.154 kg/kg															
		2.	Ethylene Oxide	0.395 kg/kg															

117	Case No.:133/6/82-ALC4/2008	Party Name: AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date: 6/82-ALC4/2008 06.05.2008	Status: Case Deferred
	HQ File :01/82/050/00216/AM09/	RLA File :31/24/040/00368/AM08/	Lic.No/Date: 3110032767 19.02.2008	Defer Date: 03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Maxinol C 4200 Liquid Form under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

118	Case No.:71/6/82-ALC4/2008	Party Name: GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date: 6/82-ALC4/2008	Status: Case
-----	----------------------------	---	------------------------------	--------------

			06.05.2008	Approved																					
HQ File :01/82/050/00154/AM09/	RLA File :34/24/040/00223/AM08/		Lic.No/Date:3410020878 21.02.2008																						
Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Tin Oxide and Monobutyl Tin Trichloride under para 4.7 of HBP. Committee in light of its earlier decision taken in its 5/09 meeting held on 29.04.2008 and in consultation with representative of Chemical Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Monobutyl Tin Trichloride</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.497 kg/kg</td></tr> <tr> <td>2.</td><td>Aluminium Powder/Granules/Grit</td><td>0.062 kg/kg</td></tr> <tr> <td rowspan="2">Di-n-Butyl Tin Oxide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.564 kg/kg</td></tr> <tr> <td>2.</td><td>Aluminium Powder/Granules/Grit</td><td>0.096 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg	2.	Aluminium Powder/Granules/Grit	0.062 kg/kg	Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg/kg	2.	Aluminium Powder/Granules/Grit	0.096 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																					
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg																					
		2.	Aluminium Powder/Granules/Grit	0.062 kg/kg																					
Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg/kg																					
		2.	Aluminium Powder/Granules/Grit	0.096 kg/kg																					

119	Case No.:117/6/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00200/AM09/	RLA File :08/24/040/00264/AM08/	Lic.No/Date:0810070296 22.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Carbetapentane Tannate under para 4.7 of HBP. Committee decided to close the case as licence has been issued under adhoc norms fixed category under para 4.7 of HBP.			

120	Case No.:72/6/82-ALC4/2008	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00155/AM09/	RLA File :34/24/040/00229/AM08/	Lic.No/Date:3410020905 25.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Propyl Ammonium Bromide under para 4.7 of HBP.			

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/84/2002/Ch.III dated 11.09.2003 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Tetra Propyl Ammonium Bromide	1 Kg.	1.	Tri-n-propyl Amine	0.600 kg/kg
		2.	N-Propyl Bromide	0.514 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:63/6/82-ALC4/2008	Party Name:VIGNESH LIFE SCIENCES PVT LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
HQ File :01/82/050/00146/AM09/	RLA File :09/24/040/00491/AM08/	Lic.No/Date:0910033078 26.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Conjugated Estrogen 0.625mg USP (Elrredin) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as applied by firm as per details below:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Conjugated Estrogen 0.625 mg Tablet USP (Elrredin)	1 No.	1.	Conjugated Estrogen USP	0.625mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

122	Case No.:67/6/82-ALC4/2008	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00150/AM09/	RLA File :05/24/040/00409/AM08/	Lic.No/Date:0510217074 27.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Thymol Crystal (Thymol) Thymol Crystal

(Thymol) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/88/2004/Ch.III dated 09.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Thymol	1 Kg.	1.	Meta Cresol	0.800 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

123	Case No.:54/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00137/AM09/	RLA File :09/24/040/00526/AM08/	Lic.No/Date:0910033127 28.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefuroxime Axetil DC Grade under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

124	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 10-De Acetyl Baccatin III under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Department of MSME.			

125	Case No.:61/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00144/AM09/	RLA File :05/24/040/00894/AM08/	Lic.No/Date:0510217254 29.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 7 Amino-30Vinyl Cephalosporanic Acid (7-			

AVCA) under para 4.7 of HBP.

Committee decided to defer case for 03.06.2008 for comments of PI Division.

126	Case No.:64/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00147/AM09/	RLA File :05/24/040/00831/AM08/	Lic.No/Date:0510217272 29.02.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefdinir under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

127	Case No.:62/6/82-ALC4/2008	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00145/AM09/	RLA File :09/24/040/00549/AM08/	Lic.No/Date:0910033166 03.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6 M Solution as 100% W/W) Reagent under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

128	Case No.:66/6/82-ALC4/2008	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00149/AM09/	RLA File :05/24/040/00235/AM08/	Lic.No/Date:0510217302 03.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Betadine Standardised Microbicidal Solution 10% USP/IP 500ml under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

129	Case No.:55/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00138/AM09/	RLA File :09/24/040/00565/AM08/	Lic.No/Date:0910033296 07.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Florfenicol under para 4.7 of HBP.			

Committee decided to defer case for 03.06.2008 for comments of PI Division.

130	Case No.:56/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved																																	
	HQ File :01/82/050/00139/AM09/	RLA File :09/24/040/00564/AM08/	Lic.No/Date:0910033295 07.03.2008																																		
	Decision : Committee considered case as per agenda for ratification of norms for export product Cephapirin Benzathine under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="9">Cephapirin Benzathine</td><td rowspan="9">1 Kg.</td><td>1.</td><td>4-Chloropyridine hcl</td><td>1.226 kg/kg</td></tr> <tr> <td>2.</td><td>2-Mercapto Acetic Acid</td><td>0.966 kg/kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.100 kg/kg</td></tr> <tr> <td>4.</td><td>Iso Propyl Alcohol</td><td>0.957 kg/kg</td></tr> <tr> <td>5.</td><td>Methylene chloride</td><td>23.22 kg/kg</td></tr> <tr> <td>6.</td><td>7-ACA</td><td>0.901 kg/kg</td></tr> <tr> <td>7.</td><td>Triethylamine</td><td>1.45 kg/kg</td></tr> <tr> <td>8.</td><td>Acetone</td><td>10.50 kg/kg</td></tr> <tr> <td>9.</td><td>N,N-Dibenzylethylenediamine Diacetate</td><td>0.409 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Cephapirin Benzathine	1 Kg.	1.	4-Chloropyridine hcl	1.226 kg/kg	2.	2-Mercapto Acetic Acid	0.966 kg/kg	3.	Activated Carbon	0.100 kg/kg	4.	Iso Propyl Alcohol	0.957 kg/kg	5.	Methylene chloride	23.22 kg/kg	6.	7-ACA	0.901 kg/kg	7.	Triethylamine	1.45 kg/kg	8.	Acetone	10.50 kg/kg	9.	N,N-Dibenzylethylenediamine Diacetate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																																	
Cephapirin Benzathine	1 Kg.	1.	4-Chloropyridine hcl	1.226 kg/kg																																	
		2.	2-Mercapto Acetic Acid	0.966 kg/kg																																	
		3.	Activated Carbon	0.100 kg/kg																																	
		4.	Iso Propyl Alcohol	0.957 kg/kg																																	
		5.	Methylene chloride	23.22 kg/kg																																	
		6.	7-ACA	0.901 kg/kg																																	
		7.	Triethylamine	1.45 kg/kg																																	
		8.	Acetone	10.50 kg/kg																																	
		9.	N,N-Dibenzylethylenediamine Diacetate	0.409 kg/kg																																	

131	Case No.:129/6/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00212/AM09/	RLA File :07/24/040/00820/AM08/	Lic.No/Date:0710056292 07.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-Butyl Lithium (15% in Hexane as 100%) under para 4.7 of HBP.			

Committee decided to defer case for 03.06.2008 for comments of Chemical Division.

132	Case No.:122/6/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved											
	HQ File :01/82/050/00205/AM09/	RLA File :03/94/040/01162/AM08/	Lic.No/Date:0310464111 10.03.2008												
	Decision : Committee considered case as per agenda for ratification of norms for export product Testosterone Undecanoate under para 4.7 of HBP. Committee in light its earlier decision taken in its 39/82 meeting held on 29.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. <table border="1"> <tr> <th rowspan="2">Export product</th><th rowspan="2">Export Qty.</th><th colspan="2">Import items</th><th rowspan="2">Qty. allowed per unit of export product</th></tr> <tr> <th>Sl.No.</th><th>Product</th></tr> <tr> <td>Testosterone ITC(HS)No.29379000</td><td>1kg.</td><td>1.</td><td>Androst-4-ene-3,17 dione</td><td>1.33kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Qty.	Import items		Qty. allowed per unit of export product	Sl.No.	Product	Testosterone ITC(HS)No.29379000	1kg.	1.	Androst-4-ene-3,17 dione
Export product	Export Qty.	Import items		Qty. allowed per unit of export product											
		Sl.No.	Product												
Testosterone ITC(HS)No.29379000	1kg.	1.	Androst-4-ene-3,17 dione	1.33kg/kg											

133	Case No.:68/6/82-ALC4/2008	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved									
	HQ File :01/82/050/00151/AM09/	RLA File :05/24/040/00921/AM08/	Lic.No/Date:0510217691 11.03.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol Crystal Thymol Crystal (Thymol) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/88/2004/Ch.III dated 09.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> <tr> <td>Thymol</td><td>1 Kg.</td><td>1.</td><td>Meta Cresol</td><td>0.800 kg/kg</td></tr> </table>				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Thymol	1 Kg.	1.	Meta Cresol
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product									
Thymol	1 Kg.	1.	Meta Cresol	0.800 kg/kg									

RA concerned may take further necessary action as per above decision of Norms committee.

134	Case No.:59/6/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00142/AM09/	RLA File :04/24/040/00388/AM08/	Lic.No/Date:0410094353 12.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzoic Acid-7-Hydroxy-3-Oxo-Tetrahydropyrrolol[1,2-C]Oxazol-6-YL Ester (HOPB) under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

135	Case No.:126/6/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00209/AM09/	RLA File :03/95/040/00826/AM08/	Lic.No/Date:0310464745 12.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Laffsorbate 80 under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

136	Case No.:12/47/82-ALC4/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00605/AM08/	RLA File :13/24/040/00027/AM08/	Lic.No/Date:1310025892 12.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product MIPD Ketol (IE)-1-(2,5,5-Trimethyl-1,3-Dioxane-2-yl)-Propane-1,2-Dine-1-(O-methyl oxime under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

137	Case No.:13/47/82-ALC4/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00606/AM08/	RLA File :13/24/040/00028/AM08/	Lic.No/Date:1310025893 12.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product)2-Cyanimino 1,3 Thiazolidin (CIT) under para 4.7 of HBP.			

Committee in light of written comments forwarded by Chemical Division vide their U.O.15022/9/2006/Ch.II dated 05.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
2-Cyanimino 1,3 Thiazolidin (CIT)	1 Kg.	1.	Cysteamine Hydrochloride (CIED)	1.315 kg/kg
		2.	Dimethyl N-Cyanodithioimino Carbonate (CCITM)	1.668 kg/kg
		3.	Toluene	0.684 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

138	Case No.:118/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00201/AM09/	RLA File :08/24/040/00275/AM08/	Lic.No/Date:0810070672 13.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Divalproex Sodium USP 125 MG Capsules under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

139	Case No.:53/6/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00136/AM09/	RLA File :31/24/040/00394/AM08/	Lic.No/Date:3110033090 14.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Timolol Maleate under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

140	Case No.:130/6/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00213/AM09/	RLA File :07/24/040/00799/AM08/	Lic.No/Date:0710056416	Defer

14.03.2008

Date:03.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Citrate, Calcium Citrate, Zinc Citrate and Potassium Citrate under para 4.7 of HBP.

Committee decided to defer case for 03.06.2008 for comments of Chemical Division.

141	Case No.:58/6/82-ALC4/2008	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved															
	HQ File :01/82/050/00141/AM09/	RLA File :04/24/040/00394/AM08/	Lic.No/Date:0410094431 17.03.2008																
	Decision : Committee considered case as per agenda for ratification of norms for export product 3 Hydroxy-1,1-Dimethyl Butyl Peroxy Neodecanoate 50% Non Forzen Emulsion (Luperox 610 EN 50) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/12/2007/Ch.II dated 29.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> <tr> <td rowspan="3">1,1-Dimethyl 3-hydroxybutyl peroxy Neodecanoate 50%</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Hexylene Glycol</td><td>0.260 kg/kg</td></tr> <tr> <td>2.</td><td>Neodecanoyl Chloride</td><td>0.420 kg/kg</td></tr> <tr> <td>3.</td><td>Hydrogen Peroxide 50%</td><td>0.024 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	1,1-Dimethyl 3-hydroxybutyl peroxy Neodecanoate 50%	1 Kg.	1.	Hexylene Glycol	0.260 kg/kg	2.	Neodecanoyl Chloride	0.420 kg/kg	3.	Hydrogen Peroxide 50%
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product															
1,1-Dimethyl 3-hydroxybutyl peroxy Neodecanoate 50%	1 Kg.	1.	Hexylene Glycol	0.260 kg/kg															
		2.	Neodecanoyl Chloride	0.420 kg/kg															
		3.	Hydrogen Peroxide 50%	0.024 kg/kg															

142	Case No.:131/6/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00214/AM09/	RLA File :07/24/040/00845/AM08/	Lic.No/Date:0710056524 20.03.2008	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Lactate Gluconate, Cobalt Gluconate, Copper Gluconate, Zinc Gluconate, Magnesium Gluconate, Potassium Gluconate, Ferrous Fluconate, Manganese Gluconate and Calcium Magnesium Lactate Gluconate under para 4.7 of HBP. Committee decided to call for application alongwith details of import and export and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 17.06.2008.			

143	Case No.:1/2/82-ALC4/2008	Party Name:KUDUES CHEMIE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00616/AM08/	RLA File :22/24/040/00080/AM08/	Lic.No/Date:2210007593 20.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Caffene under para 4.7 of HBP. Committee observed that firm has been requested to furnish purity level and specification of import item No.1 from foreign supplier which has not been received. Committee, therefore, decided to await reply of firm and defer case for 03.06.2008.			

144	Case No.:128/6/82-ALC4/2008	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved												
	HQ File :01/82/050/00211/AM09/	RLA File :07/24/040/00849/AM08/	Lic.No/Date:0710056577 25.03.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Midazolam Hcl under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/70/2005-PI-III dated 06.05.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Midazolam Hcl</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate</td><td>4.59 kg/kg</td></tr> <tr> <td>2.</td><td>Triethyl ortho acetate</td><td>3.42 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Midazolam Hcl	1 Kg.	1.	2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate	4.59 kg/kg	2.	Triethyl ortho acetate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Midazolam Hcl	1 Kg.	1.	2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate	4.59 kg/kg												
		2.	Triethyl ortho acetate	3.42 kg/kg												

145	Case No.:123/6/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00206/AM09/	RLA File :03/94/040/01263/AM08/	Lic.No/Date:0310466267 26.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Methyl Cyclohexene under para 4.7 of HBP.			

Committee decided to defer case for 03.06.2008 for comments of Chemical Division.

146	Case No.:124/6/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved												
	HQ File :01/82/050/00207/AM09/	RLA File :03/94/040/01314/AM08/	Lic.No/Date:0310466250 26.03.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Valeronitrile under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/36/2005/Ch.II dated 15.04.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> <tr> <td rowspan="2">n-Valeronitrile</td><td rowspan="2">1 Kg.</td><td>1.</td><td>n-Butyl Chloride</td><td>1.238 kg/kg</td></tr> <tr> <td>2.</td><td>Sodium Cyanide</td><td>0.656 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	n-Valeronitrile	1 Kg.	1.	n-Butyl Chloride	1.238 kg/kg	2.	Sodium Cyanide
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product												
n-Valeronitrile	1 Kg.	1.	n-Butyl Chloride	1.238 kg/kg												
		2.	Sodium Cyanide	0.656 kg/kg												

147	Case No.:49/6/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00132/AM09/	RLA File :02/24/040/00334/AM08/	Lic.No/Date:0210110893 28.03.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, PC Division for his comments. Accordingly, case was deferred for 03.06.2008.			

148	Case No.:134/6/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved
	HQ File :01/82/050/00217/AM09/	RLA File :31/24/040/00410/AM08/	Lic.No/Date:3110033354 31.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Trigonox-423C70 1,1,3,3 Tetra Methyl Butyl 2-Peroxyneo Decanoate (70%) Coating under para 4.7 of HBP.			

Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/59/2003/Ch.III dated 22.05.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Trigonox-423C70 1,1,3,3 tetra methyl butyl 2-peroxyneodecanoate (70%) containing 23% Isododecene	1 Kg.	1.	Neodecanoyl chloride	0.516 kg/kg
		2.	Tetra-methyl butyl hydro peroxide 90%	0.472 kg/kg
		3.	Isododecane	0.230 kg/kg
		4.	Magnesium Sulphate	0.021 kg/kg
		5.	Container HDPE 30 Ltr.	As per packing policy
		6.	Screw Cap K60 Red	As per packing policy

RA concerned may take further necessary action as per above decision of Norms committee.

149	Case No.:65/6/82-ALC4/2008	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00148/AM09/	RLA File :31/24/040/00417/AM08/	Lic.No/Date:3110033383 01.04.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Isopropylalcohol under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of Chemical Division.			

150	Case No.:125/6/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00208/AM09/	RLA File :03/94/040/01325/AM08/	Lic.No/Date:0310466942 01.04.2008	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bio-Kanamycin Injection 1gm/3ml Vial under para 4.7 of HBP. Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 17.06.2008.			

151	Case No.:127/6/82-ALC4/2008	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:6/82-ALC4/2008	Status:Case
-----	-----------------------------	--	-----------------------------	-------------

		06.05.2008	Approved	
HQ File :01/82/050/00210/AM09/	RLA File :07/24/040/00003/AM09/	Lic.No/Date:0710056768 02.04.2008		
Decision : Committee considered case as per agenda for ratification of norms for export product 3(2,4-Dimethyl-3-Pentyfoxy) Phthalodinitrile (Alkoxy Dinitrile) under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/97/2007/Ch.II dated 31.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
3(2,4-Dimethyl-3-Pentyloxy) Phthalodinitrile (Alkoxy Dinitrile)	1 Kg.	1.	2,4 Dimethyl-3-Pentanol	0.738 kg/kg
		2.	Sodium Hydride (60%)	0.254 kg/kg
		2.	Dimethyl Formamide	9.596 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

152	Case No.:51/6/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00134/AM09/	RLA File :09/24/040/00609/AM08/	Lic.No/Date:0910033526 03.04.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Efavirenz under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

153	Case No.:50/6/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00133/AM09/	RLA File :04/24/040/00419/AM08/	Lic.No/Date:0410095125 07.04.2008	Defer Date:03.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.			

154	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case
-----	-----------------------------	------------------------------------	---	-------------

HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Deferred Defer Date:03.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol under para 4.7 of HBP.			
Committee decided to defer case for 03.06.2008 for comments of PI Division.			

155	Case No.:120/6/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Approved												
	HQ File :01/82/050/00203/AM09/	RLA File :03/94/040/00035/AM09/	Lic.No/Date:0310467793 09.04.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Hexyl Salicylate under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O.14010/14/2005/Ch.II dated 13.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">n-Hexyl Salicylate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.691 kg/kg</td></tr> <tr> <td>2.</td><td>n-Hexanol</td><td>0.511 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	n-Hexyl Salicylate	1 Kg.	1.	Salicylic Acid	0.691 kg/kg	2.	n-Hexanol
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product												
n-Hexyl Salicylate	1 Kg.	1.	Salicylic Acid	0.691 kg/kg												
		2.	n-Hexanol	0.511 kg/kg												

156	Case No.:47/6/82-ALC4/2008	Party Name:R.K.INDUSTRIES,	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
	HQ File :01/82/050/00130/AM09/	RLA File :08/24/040/00013/AM09/	Lic.No/Date:0810071383 22.04.2008	Defer Date:17.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda description of Import & Export items and other details have not been generated. Committee, therefore, decided to refer the matter to NIC for necessary action. Accordingly, case was deferred for 17.06.2008.			

157	Case No.:48/6/82-ALC4/2008	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:6/82-ALC4/2008 06.05.2008	Status:Case Deferred
-----	----------------------------	------------------------------------	---	-------------------------

HQ File :01/82/050/00131/AM09/

RLA File :08/24/040/00007/AM09/

Lic.No/Date:0810071394
22.04.2008

Defer
Date:17.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Amino Phenol 4-Sulphonic Acid under para 4.7 of HBP.

Committee observed that in the agenda description of Import & Export items and other details have not been generated. Committee, therefore, decided to refer the matter to NIC for necessary action. Accordingly, case was deferred for 17.06.2008..

Date:06.05.2008

Place:New Delhi

Shyam Lal

Foreign Trade Development Officer